

the new method in every State. We are asking for the co-operation of the States in this matter.

### Disciplinary Proceedings

\*846. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state whether any action has been taken by Government to simplify the procedure for disciplinary proceedings of civilians in Defence Installations as a result of the decision of three High Courts that they are governed by Article 310 and not by 311(2) of the Constitution?

**The Parliamentary Secretary to the Minister of Defence (Shri Fatesinghrao Gaekwad):** No.

**Shri S. M. Banerjee:** Is Government considering the question of amending articles 310 and 311(3) of the Constitution to allow more rights to civilian employees to get their demands redressed in courts of law?

**Shri Fatesinghrao Gaekwad:** No.

### Seats in Engineering Colleges

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\*848. { **Shri Subbiah Ambalam:**  
**Shri P. R. Patel:**

Will the Minister of Education and Scientific Research be pleased to state:

*Southern region (I think that in cludes Madras also):*

College	Present sanctioned admission capacity	Proposed admission capacity	Additional seats available
Guindy Engineering College	110	250	140
Engineering College, Osmania University	90	230	140
Government Engineering College, Bangalore	120	210	90
College of Engineering Travancore University	100	210	110

These are the recommendations of the Ghosh-Chandrakant Committee, so far as the Southern zone is concerned.

**Shri T. B. Vittal Rao:** May I know if applications for increase in the number of seats in colleges have to be approved by the All India Council for Technical Education or by the various regional committees under that Council?

(a) whether applications have been received by Government from the Principals of different Engineering Colleges seeking permission to increase the number of seats for admission;

(b) if so, the steps taken by Government; and

(c) the names of Engineering Colleges in Bombay State which were granted and those which were refused such permission?

**The Deputy Minister of Education and Scientific Research (Shri M. M. Das):** (a) to (c). A statement giving the required information is laid on the Table of the House. [See Appendix III, annexure No. 2.]

**Shri Subbiah Ambalam:** What are the names of the institutions in Madras State which have asked for increase of admission capacity, which of them have been recommended by the Ghosh-Chandrakant Committee and which of them have been accepted and implemented by Government?

**Shri M. M. Das:** Although this particular question does not relate to the Ghosh-Chandrakant Committee Report, I have got the figures with me so far as Madras is concerned.

**Shri M. M. Das:** There is no legal compulsion upon these institutions that they should have sanction from the Government of India which is advised by the All India Council for Technical Education. The Central Government comes into the picture because it gives grants for such development. So the institutions try to take the sanction of the Central Gov-